

(b) the criteria followed in preparing the said list for the year 1986 and in the previous two years;

(c) whether Government have made any departure in preparing the list for the year 1986;

(d) if so, the reasons therefor; and

(e) the number of officers considered and included in the suitability list for the post of Director for the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS. (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) to (d). In the previous years, a Screening Committee comprising of 4 Secretaries to the Government of India used to assess the Confidential Records of the eligible officers. Their assessment was then placed before the Central Establishment Board comprising of 4 Secretaries and Establishment Officer to the Government of India. The Board after consideration of assessment of the Screening Committee would recommend to the Government, the names of the officers who could be included in the Directors' list. Thereafter, these recommendations would be examined by the Government and final list was decided upon. This year, assessment of the records was done by the Central Establishment Board itself. The Board then submitted its recommendations to the Government.

It was also felt that in the past the selection process in Government Services had not been rigorous enough. It was, therefore, decided to make rigorous assessments in respect of all categories of officers for the purpose of appointment by promotion. The same procedure was followed in the case of Directors' panel for 1986. It was also decided that officers should be assessed on the basis of attributes required for holding the post at the

level of Director. These attributes are ability for analysis and solving the problems, communication skills, initiative, attitude to work, ability to inspire and motivate, supervisory ability, quality of maintaining cordial inter-personal relations, relations with public and attitude towards Scheduled Castes and Scheduled Tribes. For the year, 1986 assessment of the officers for Directors' post has been done by the Central Establishment Board keeping in mind these attributes.

(e) The position is as under:-

	No. of officers considered	Included
1984	38	34
1985	43	39
1986	35	15

[Translation]

#### **Higher Rate of Central Excise Duty on Goods from Small Industries**

9262. SHRI SHANTI DHARIWAL: Will the Minister of FINANCE be pleased to state:

(a) whether representations have been received by Government stating that Central excise duty is being charged at a higher rate from small scale units than from big industries on certain goods;

(b) if so, the action taken thereon and the reasons for charging a higher duty on products from the small industries sector;

(c) whether Government propose to reduce the Central excise duty on products from small scale industries; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE

MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). The Central Excise Tariff does not provide for charging a higher rate of duty of products made in the small scale sector, vis-a-vis, similar goods produced in the organised sector. The general policy is to accord excise duty concessions to the small scale sector vis-a-vis the organised sector.

(c) and (d). There is no proposal, at present, to further reduce the rates of central excise duty for goods produced by the small scale sector.

[English]

#### **Increase in Drug Addiction**

9263. SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR: Will the Minister of WELFARE be pleased to state:

(a) whether drug addiction has now started spreading from big cities to the small towns;

(b) the guidelines and instructions sent to the State Governments to check drug addiction; and

(c) the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) Although no National level survey has been undertaken, it appears that the problem is not confined to big cities.

(b) and (c). The State Governments/UT Administrations have been requested to assess the drug abuse situation and to draw up an integrated plan of action including awareness education, guidance and counselling, de-addiction and rehabilitation services to tackle this problem.

#### **Plantation of Tress in Karnataka**

9264. SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR: Will the Minister

of ENVIRONMENT AND FORESTS be pleased to state.

(a) whether Government have taken steps for the plantation of trees in Bangalore; Mysore and some other cities in Karnataka under the Centrally sponsored programme; and

(b) if so, the details of the programme?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) The Government does not have any Centrally sponsored scheme or Programme for tree plantations in cities or urban areas in the country.

(b) Does not arise.

#### **Indira Vikas Patras**

9265. SHRI PRATAPRAO B. BHOSALE: Will the Minister of FINANCE be pleased to state:

(a) the denomination in which the Indira Vikas Patras have been issued,

(b) whether Government have recently extended the maturity period of these Patras;

(c) if so, the details thereof;

(d) whether it is a fact that this extension in maturity period will not apply on such Patras which have been issued prior to this decision; and

(e) the development programmes chalked out, State-wise, wherein the funds collected through these Patras are to be utilised?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Indira Vikas Patras have been issued in denomination of Rs. 500, 1000 and 5000.